

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 04/16

CIS No. 216/2019

CBI Vs. Upangshu Das and others

RC No. AC-1/2012/A/0002/ACU-II/New Delhi

**U/S: 120-B & 420, 467, 468 & 471 IPC and Section 13(2) r/w
13(1)(d) PC Act**

10.08.2020

*Case file taken up through Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhorla, P.A to this Court, in reference to the **Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 26/DHC/2020 dt. 30.07.2020.

Subject to the orders/directions of the Hon'ble High

Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up through Video Conferencing or adjourned.

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

None for the accused.

Mr. Dhanesh Kumar, Reader, Mr. Narender Kumar, Ahlmad and Mr. Ravi Kumar, Assistant Ahlmad of the Court have also joined through Cisco Webex Meetings App.

This case is fixed for PE today.

*Vide order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been directed that all courts at Rouse Avenue District Court Complex **shall take up all cases through video conferencing, however, evidence shall be recorded only in ex-parte and uncontested cases.** Accordingly, this case is adjourned to **08.09.2020** for PE.*

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the

courts is resumed.

The proceedings have been dictated on phone to
Ms. Indu Sharma Bhorla, Personal Assistant.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:10.08.2020

ISB